

SPECIAL BENCH

ITEM NO.101

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

Appeal No.33/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI UMESH KUMAR SHUKLA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 6th June, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	JAK TRADERS PVT. LTD. V/S ROC, KANPUR, UP
UNDER SECTION	252(1) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Daljeet Dhiman, Adv. *: For the Appellant*

Sh. Anurup Dutta, Proxy for *: For the ROC, U.P.*

Sh. Shivendra Bahadur Singh, CGSC

Sh. Niraj Kumar Singh, Adv. for *: For the I.T. Deptt.*

Sh. Gaurav Mahajan, Sr. S.C.

ORDER

Ld. Counsels representing their respective parties are present.

- 1.** Ld. Counsel representing the Appellant states that in response to the reports filed by the ROC as well as the Income Tax Department, the corresponding undertaking as well as affidavit have been filed by the Appellant Company.
- 2.** Ld. Proxy Counsel, Sh. Anurup Dutta is present on behalf of the ROC, who states that this case requires consideration, however the learned arguing counsel, Sh. Shivendra Bahadur Singh is not available today due to some medical emergency, and therefore seeks an adjournment.
- 3.** Let the matter be adjourned for final hearing before the Regular Bench on 4th July, 2024.

-Sd-

**(Umesh Kumar Shukla)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

6th June, 2024

*Kavya Prakash Srivastava
(Stenographer)*